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# The Aluminium (Control) Amendment Order, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): Sir, I also beg to lav on the Table, under subsection (6) of section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Steel and Mines (Department of Mines) Notification S.O. No. 134(E), dated the 11th March, 1975, publishing the Aluminium (Control) Amendment Order, 1975. [Placed in Library. See No. LT 9248/75].

# The Maternity Benefit (Mines) Amendment Rules, 1975.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): Sir, I also beg to lay on the Table under subsection (3) of section 28 of the Maternity Benefit Act, 1961, a copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 59(E), dated the 27th February, 1975, publishing the Maternity Benefit (Mines) Amendment Rules, 1975. [Placed in Library See No. 9249/75.]

# REFERENCE TO SINE DIE AD-JOURNMENT OF THE NAGALAND LEGISLATIVE ASSEMBLY

SHRI KHYOMO LOTHA (Naga-land): Mr. Chairman. Sir, it has become necessary for us to have a discussion on the present situation that has been created in Nagaland, by the decision of the Speaker of the Nagaland MATHUR: He might have given but this is Legislative Assembly to adjourn the House not a matter of Calling Attention; j it is very sine die in the midst of the Budget Session. This has created a constitutional crisis. Sir, it has become necessary for us to have a discussion because lobbying is going on in this House as well as outside this House for President's rule in Nagaland.

Now the Vizol Ministry....

MR. CHAIRMAN: Now I am telling you. I have received notice and for tomorrow it is allowed for Calling Attention.

SHRI KHYOMO LOTHA: Tomorrow will be too late.

MR. CHAIRMAN: Today I have not allowed; tomorrow I have allowed. Calling Attention is there tomorrow.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Let us hear him.

MR. CHAIRMAN: Calling Attention. Mr. Prakash Vir Shastri.

(Interruptions)

SHRI A. G KULKARNI (Maharashtra): What is the use of hearing him when a Calling Attention is admitted?

SHRI JAGDISH PRASAD MATHUR (Rajasthan): It is not a matter of Calling Attention, it is a very serious matter.

SHRI SUBRAMANIAN SWAMY: ; He rarely speaks. Let us hear him.

**JAGDISH PRASAD** SHRI MATHUR: This is not a matter of Calling Attention.

MR. CHAIRMAN: Please hear, Subramanian Swamy. I request you to be calm at least for a minute or two so that the transaction can be carried on. It is he who has given his name and his name is the very first name in the Call-: ing Attention. He is to talk. Why un-' necessarily create this trouble? I do not know.

**JAGDISH** SHRI **PRASAD** 

MR. CHAIRMAN: It has been discussed and it has been agreed.

K. MATHEW KURIAN i DR. (Kerala): On a point of order, Sir.

MR. CHAIRMAN: No point of

SHRI JAGDISH **PRASAD** MATHUR: Please change it.

(Interruptions)

MR. CHAIRMAN: Twenty Members! have given notice and all of them will

be given an opportunity to speak. I have allowed it. Yes. Mr. Prakash Vir Shastri.

Reference to sine die

JAGDISH PRASAD MATHUR: We must discuss the matter today, Sir.

#### (Interruptions)

SHRI SUBRAMANIAN SWAMY: Sir, I agree to your suggestion to raise it on grounds of Calling Attention motion. It is there tomorrow but that is not my case. As far as he is concerned, we would like to hear what is going to happen because twenty-four hours is a very long time.

MR. CHAIRMAN: Mr. Swamy, he had met me in my Chamber and I have allowed it and he had accepted. Why are you raising it again? He had come and accepted. Why are you raising it unnecessarily when there is nothing?

**SUBRAMANIAN** SWAMY: 1 think the Calling Attention

MR. CHAIRMAN: No, please.

SHRI KHYOMO LOTHA: After meeting you I have come to know that the Governor is going to take a decision by this evening. And lobbying is going on even now for President's rule. That 1 have come to know after meeting you... .(Interruptions)... .There is a new development. There is lobbying going on.

MR. CHAIRMAN: Calling Attention. Mr. Prakash Vir Shastri.

SHRI KHYOMO LOTHA: Sir, please give me a chance.

JAGDISH SHRI **PRASAD** MATHUR: Point of order. President's rule is going to be imposed.

#### (Interruptions)

MR. CHAIRMAN: Who knows what is going to happen? I do not know what is going to happen. Why are you presuming?

SHRI KHYOMO LOTHA: Sir, S. C. Jamir has to prove his strength in the House.

श्री प्रकाश वीर शास्त्री (उत्तर प्रदेश): मेरा केवल इतना निवेदन है, हमारे ये मित्र जिस क्षेत्र का प्रतिनिधित्व करते हैं, नगालैण्ड का, यह देश काएक बड़ा भावनात्मक क्षेत्र है और जो स्थिति वहां उत्पन्न हो गई, जो घटनाएं वहां घट रहा हैं, वे बड़ी गंभीर हैं। अगर आपने उनको इस समय न बोलने दिया तो पूरे क्षेत्र में उसकी प्रतिकिया होगी कि उनको आपने कछ कहने भी नहीं दिया। तो मेरा आपसे व्यक्तिगत अन्रोध है कि आप इनको 2 मिनट अवश्य सुन लीजिए ताकि यह प्रतिक्रिया उस क्षेत्र में न हो, अन्यया उसका दूसरा लाम उठाया जाएगा ।

adjournment of Nagaland Legislative Assembly

DR K. MATHEW KURIAN: With in twenty

MR. CHAIRMAN: Dr. Kurian, you are not from Nagaland.

DR. K. MATHEW KURIAN: I belong to Nagaland as much as you c'o, Sir.

SHRI KHYOMO LOTHA: I have every right to speak because Nagaland is one of the States in the Indian Union.

### (Interruptions.)

MR. CHAIRMAN: What am 1 to do? You are not allowing him to be heard.

SHRI KHYOMO LOTHA: Sir, on the 8th Mr. Vizol learned that his Party number was reduced to a minority. He readily accepted this and in consultation with the Government he tendered his resignation according to democratic and constitutional principle. But what happened, when he was able to mobilise the opinion of the members and get a majority, he along with the opposition leader, Mr. Jamir, went to the Governor and discussed .the matter with him and demanded that UDF should be allowed to form a new ministry. Now the Governor has asked Mr. Jamir, the leader of the UDF legislative Party to prove his majority in the House and this was agreed to. Now it is written in the

### [Shri Khyomo Lotha]

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paper, I will quote: The Assembly premises was heavily guarded by armed police and no visitors including newsmen were allowed to enter. Though the members were there inside the Assembly premises, what happened, the Chief Minister himself created a situation in the House and the Speaker in the midst of this budget session, without passing the budget, has adjourned the House sine die. not to speak of giving H. V. J amir to prove his party strength on the floor of the House. Is it a new thing in the history of parliamentary democracy? He is the guardian of parliamentary democracy and he is supposed to guard the constitutional provisions but today he has stabbed the democratic system and it is very unfortunate that this thing has happened. (Interruptions) Now the Governor has to order the Speaker to call the Assembly. I am not concerned with whosoever party comes into power but they must be given a proper chance to prove on the floor of the House as to who commands the majority. That I demand and I demand a parliamentary probe into the fact as to who has engineered the toppling of the Vizol government. Is it engineered from here or from this House or by the security forces are involved in it?

HON. MEMBERS: The Home Minister, Shri Om Mehta, is here. He should give a statement.

(Interruptions)

SHRI KHYOMO LOTHA: I want an assurance

MR. CHAIRMAN: Mr. Prakash Veer Shastri, on your suggestion I have heard him. What more can I do?

SHRI KHYOMO LOTHA: I quote the statement of Mr. Vizol. He says that five MLAs were kidnapped by the opposition with the help of security forces.

MR. CHAIRMAN: Please resume your seat.

SHRI KHYOMO LOTHA: Our democratic system is in danger. What will happen to the democracy of India if it happens in Nagaland also?

matter of urgent

public importance

MR. CHAIRMAN: Are you not going to resume your seat? Please resume your seat.

(Interruptions)

SHRI SUBRAMANIAN SWAMY: The Minister should give an assurance.

(Interruptions)

MR. CHAIRMAN: Please resume your seat. Yes, Shri Prakash Veer Shastri.

CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPOR-TANCE

Reported unilateral revaluation of rouble by the State Bank of USSR in relation to its Rupee value

श्री प्रकाशवीर शास्त्री (उत्तर प्रदेश): सोवियत संघ के स्टेट बैंक द्वारा रुपये के मूल्य की तुलना में रुबल का एक अधीय पुनर्मूल्यन किए जाने और सोवियत संघ को किये जाने बाले ऋणों के भुगतान पर उसके अत्यन्त प्रतिकूल प्रभाव को और वित्त मंत्री जी का ध्यान दिलाना चाहता हूं।

SHRI V. B. RAJU (Andhra Pradesh): Sir, before that 1 would request the Home Minister to make a statement on yesterday's incident. That is very important. That is a very important matter.

MR. CHAIRMAN: Mr. Raju, please resume your seat. You are not prepared to hear at all. It will be done after the Calling Attention.

(Interruptions) [Mr. Deputy

Chairman in the Chair]

SHRI BHUPESH GUPTA (West Bengal): A point of order, Sir. The motioa, I find, is in relation to the rupee value and its adverse massive impact on repayment of credits to the Soviet Union. Now, the only thing I would like to bring to your notice is. —you may decide as you like—...